

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 7 – IA/648(AHM)2024
In
CP(IB) 211 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Archon Engicon Ltd

.....Applicant

.....Respondent

Order delivered on 24/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Advocate a/w.
: Ms. Pragati Bansal, Advocate
For the Respondent :

ORDER

IA/648(AHM)2024

This is an application filed by the applicant under Rule 11 of NCLT Rules r/w. Section 35 (1) (n) of the Insolvency and Bankruptcy Code, 2016 r/w. Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 to place on record the 4th quarterly progress report of M/s. Archon Engicon Limited. The same is taken on record, with all just exceptions. Place report with main file for further reference.

Accordingly, **IA/648(AHM)2024** stands disposed off.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)